

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

26. C.P. (IB)/809(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.06.2024**

Name of the Party: Janakalyan Sahakari Bank Ltd. Through
Rp Mvk Ipe Llp
Vs
Laxminivas Vishnudas Agrawal

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Vedanshi Shah i/b Ms. Mahalakshmi, Ld. Counsel for the Resolution Professional present through physical mode. No representation on the part of the Personal Guarantor, despite the notice.
2. Ld. Counsel for the Financial Creditor is directed to take out substituted service by way of publication of notice to the Personal Guarantor clearly indicating the next date of hearing, in two daily leading newspapers; one in *English* and another in vernacular language i.e. *Marathi* and file proof of service before the next date of hearing.
3. Post this matter on **16.07.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)